

MR. SPEAKER: No, no. I am not going to discuss it. I am bound down by these rules (*interruptions*) Let me satisfy myself.

SHRI GEORGE FERNANDES: I sent you the paper at 9 O'clock in the morning. I read it during the whole of last night.

MR. SPEAKER: It is true. But I cannot do it within this time. I will take time.

SHRI GEORGE FERNANDES: The House must immediately take up this matter. Everything else can wait.

(*Interruptions*)

MR. SPEAKER: No, no. Not at all.

(*Interruptions*)

PROF MADHU DANDAVATE (Rajapur): In the House of Commons the Finance Minister resigned. He resigned in the House of Commons when there was a leakage of the Budget.

MR. SPEAKER: I will give you that ruling also. I will show you that ruling.

Now, Shri Khursheed Alam Khan. Papers to be laid.

REVIEW AND ANNUAL REPORT OF STATE CHEMICALS AND PHARMACEUTICALS CORPORATION OF INDIA LTD., FOR 1979-80, OF STATE TRADING CORPORATION OF INDIA LTD., FOR 1979-80, OF PROJECTS AND EQUIPMENT CORPORATION OF INDIA LTD., FOR 1979-80 OF SHELLAC EXPORT PROMOTION COUNCIL, CALCUTTA, FOR 1978-79 AND 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions)

under sub-section(1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1824/81.*]

(b) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1825/81.*]

(c) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1826/81.*]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1978-79.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta for the year 1979-80.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-1827/81.]

**NOTIFICATION UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT**

**SHRI KHURSHEED ALAM KHAN:**  
I beg also to lay:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1953:—

(i) The Export of Air Compressors, (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 10 in Gazette of India dated the 3rd January, 1981.

(ii) The Export of Automobile Spares, Components and Accessories (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 11 in Gazette of India dated the 3rd January, 1981.

(iii) The Export of Bicycles (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 12 in Gazette of India dated the 3rd January, 1981.

(iv) The Export of Bright Steel Bars (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 13 in Gazette of India dated the 3rd January, 1981.

(v) The Export of Cast Iron Soil Pipe and Fittings (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 14 in Gazette of India dated the 3rd January, 1981.

(vi) The Export of Cast Iron Manhole Covers and Frames (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 15 in Gazette of India dated the 3rd January, 1981.

(vii) The Export of Cast Iron Spun Pipes (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 16 in Gazette of India dated the 3rd January, 1981.

(viii) The Export of Diesel Engines (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 17 in Gazette of India dated the 3rd January, 1981.

(ix) The Export Domestic Refrigerators (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 17 in Gazette of India dated the 3rd January, 1981.

(x) The Export of Dry Batteries (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 19 in Gazette of India dated 3rd January, 1981.

(xi) The Export of Electric Cables and Conductors (Quality Control and Inspection) Amendment Rules, 1981, published in Notification No. S.O. 20 in Gazette of India dated the 3rd January, 1981.

(xii) The Export of Electric lamps and Tubes (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 21 in Gazette of India dated the 3rd January, 1981.

(xiii) The Export of Electric Fans (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 22 in Gazette of India dated the 3rd January, 1981.